

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:3401  
ANSWERED ON:18.08.2003  
BUILDING CONSTRUCTION IN CRZ IN MUMBAI  
DR. KIRIT SOMAIYA

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government are monitoring the status of building construction in Coastal Regulation Zone (CRZ) in Mahul-Mumbai area;
- (b) if so, the details indicating present status thereof; and
- (c) the further action plan of the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI DILIP SINGH JU DEV)

(a) & (b) : For the purpose of monitoring and enforcing the implementation of provisions of Coastal Regulation Zone Notification, (CRZ) 1991 as amended from time to time, the Government has constituted a National Coastal Zone Management Authority at the Centre and Coastal Zone Management Authorities in each of the coastal States including Maharashtra and the Union Territories.

(c) : The National and the State/Union Territory level Coastal Zone Management Authorities are empowered under Section 5 of the Environment (Protection) Act, 1986 to issue directions to check violations. The Government has also released Rs.5 Lakhs to each of the State Coastal Zone Management Authorities and Rs.3 lakhs to each of the Union Territories Coastal Zone Management Authorities to identify and initiate action in respect of the violations of the CRZ Notification, 1991.